

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

C.P.NO. 39/92

in

O.A.396/92.

Date of Order: 18-3-93.

Between:

A.V.N. Raju

.. Applicant.

and

1. Sri A.Veerabhadra Rao
Senior Divisional Accounts Officer,
S.C.Railway, Vijayawada.

2. Smt.Padma Iyyangar,
Financial Adviser and Chief Accounts Officer,
Railnilayam, S.C.Rly, Secunderabad.

.. Respondents.

For the Applicant: Mr.G.V.Subba Rao, Advocate

For the Respondents: Mr.V.Rajeswara Rao, Advocate for
Mr.N.V.Ramana, SC for Rlys.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE CHAIRMAN
AND

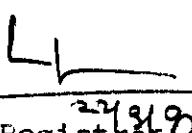
THE HON'BLE MR.R.BALASUBRAMANIAN : MEMBER(ADMN)

The Tribunal made the following Order:-

(Orders as per Hon'ble Shri Justice V.Neeladri Rao
Vice Chairman).

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The learned counsel for the petitioner
Mr.G.V.Subba Rao submitted that this C.P. which is against an
interim order, had become infructuous as the O.A.No.396/92
had already been disposed of. Accordingly, the CP is dismissed.
No costs.


Deputy Registrar (S)

To

1. Sri A.Veerabhadra Rao, Senior Divisional Accounts Officer,
S.C.Railway, Vijayawada.
2. Smt.Padma Iyyangar, Financial Adviser and
Chief Accounts Officer, Railnilayam, S.C.Rly, Secunderabad.
3. One copy to Mr.G.V.Subba Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One spare copy.

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